

**Local Development Works**

**769. Shri Dhuleshwar Meena:  
Shri Ramachandra Ulaka:**

Will the Minister of Community Development and Co-operation be pleased to refer to the reply given to Unstarred Question No. 241 on the 23rd February, 1965 and state:

(a) whether the question of State-wise allocation of funds for Local Development Works programme for 1965-66 has since been considered;

(b) if so, the details thereof; and

(c) the total amount allotted to Orissa for the same purpose during the above period?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes, Sir.

(b) and (c). The entire amount of Rs. 316.00 lakhs provided in the Budget Estimates for the year 1965-66 in respect of the Local Development Works Programme has since been allocated to the State Governments/Union Territories. The allocation for Orissa is Rs. 18.00 lakhs. The amount allotted to each State/Union Territory is given in the statement placed on the Table of the House. [Placed in Library. See No. LT-5161/65].

12 hrs.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE**

**ALLEGED FIRING BY POLICE ON  
LABOUR IN DELHI**

श्री रामसेवक यादव (बाराबंकी) :  
मैं अखिलभारतीय लोक महत्त्व के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाना हूँ और प्रार्थना करना हूँ कि वह इस बारे में एक वक्तव्य दें :—

पुलिस द्वारा दिल्ली के एक ईंट-भट्टा मजदूरों पर 15 नवम्बर, 1965

को गोली चलाना जिसके फल-स्वरूप 2 मजदूर घायल हुए।

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): If you permit me I can make a detailed statement in the evening or tomorrow. I am getting the facts and I will give now, if you desire, a short summary.

Mr. Speaker: If he is to make a detailed statement and he wants time till tomorrow, he can make it tomorrow.

12.02 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATION UNDER AIRCRAFT ACT**

The Minister of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy of the Indian Aircraft (Fifth Amendment) Rules, 1965, published in Notification No. G.S.R. 1426 in Gazette of India dated the 25th September, 1965, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-5150/65].

**NOTIFICATIONS UNDER THE KERALA  
PANCHAYATS ACT**

The Parliamentary Secretary to the Minister of Community Development and Co-operation (Shri Shinde): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice President, discharging the functions of the President, in relation to the State of Kerala:—

(1) Notification S.R.O. No. 266/65 published in Kerala Gazette dated the 29th June, 1965, making certain amendments to the Kerala Panchayats (Plan and Estimates) Rules, 1963.